

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.510/2016 in O.A. No.2779/2016

Tuesday, this the 15th day of November 2016

**Hon'ble Mr. Raj Vir Sharma, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Vikram Rajpurohit
Aged about 36 years
s/o Mr. Roop Singh
r/o A-103, Shri Nand City-6
New Moninagar, Ahmedabad
(Gujrat)

(Mr. Amit Anand, Advocate)

..Applicant

Versus

1. Mr. S J Soni
Senior Account Officer
Pay & Accounts Office
Central Board of Excise and Customs
2nd Floor Naugujrat College Building
Ashram Road, Ahmedabad – 380014
2. Mrs. Asha Rani Sharma
Sr. Accounts Officer
o/o Pr. Chief Controller of Accounts
Central Board of Excise and Custom
1st Floor, AGCR Building, New Delhi -2
3. Mr. Pradeep Kumar Berwah
Chief Controller of Accounts
o/o Pr. Chief Controller of Accounts
Central Board of Excise and Custom
1st Floor, AGCR Building, New Delhi -2

..Respondents

(Mr. Deepak Bhardwaj, Advocate)

O R D E R (ORAL)

Mr. Raj Vir Sharma:

Today learned counsel for respondents produced a copy of office order No.164 dated 10.11.2016 whereby the order dated 30.09.2016, so far as it relates to repatriation and relieving in respect of the applicant, is withdrawn. He also submitted that the salary of the applicant would be paid.

2. Considering the fact that the respondents have withdrawn their earlier order, we are sanguine that they will pay applicant's salary. Therefore, nothing survives in the present C.P.

3. C.P. is closed. Notices issued to the respondents are discharged. No costs.

(K.N. Shrivastava)
Member (A)

November 15, 2016
/sunil/

(Raj Vir Sharma)
Member (J)